CENTRAL ELECTRICITY REGULATORY COMMISSION
6th, 7th and 8th Floors, Tower-B, World Trade Centre,
Nauroji Nagar, New Delhi- 110029
Ph: 011-26189709, Fax-011-20904365

Petition No. 561/TT/2026

Date: 18.11.2026

To,

Shri Zafrul Hasan,
Sr. General Manager (Commercial/RC),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: **Petition for determination cum truing up of transmission tariff for the 2019-24 and determination of transmission tariff for the 2024-29 tariff block for Asset-I: LILO of Lonikhand (MSETCL) - Kalwa(MSETCL) 400kV S/C Line at Navi Mumbai along with 400/220kV Navi Mumbai(GIS Substation) at Navi Mumbai under "Western Region System Strengthening Scheme V" in the Western Region under Section 62 read with Section 79 (1) (d) of the Electricity Act, 2003 and under Regulation 15 (1) (a) and Regulation 23 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 read with Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024.**

Sir,

With reference to the petition mentioned above, I am directed to request you to furnish the following information under Regulation 28(10) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 03.12.2026:

i. Submit Revised Cost Estimates (RCE-IV) for the project.

ii. Submit the linked calculation sheet for Notional IDC along with base rate considered.

iii. Submit the details of the work for ACE claimed for during the 2019-24 tariff period and projected for 2024-29 tariff period.

iv. Submit the calculation of statement of IDC discharge in linked excel. Further, wherever the Floating has been mentioned in the IDC Sheet for loans with floating rate of interest, Petitioner to mention exact rate of interest considered as per Loan Compendium against such loans and provide the linked excel with computation of applicable rate of interest in case of such loans with 'floating rate' for all the assets.

v. For the asset, submit the detailed factor wise reasons of time overrun with supporting documents for each specific reason of delay. Also details of as to how the specific reason for the delay affected activities as per Implementation schedule substantiating it with appropriate documents. Further, the Petitioner to submit the details of Time Overrun in the following format to establish the delay from SCOD to actual COD:

From	To	Period of Delay (in Days)	Overlapping Period (in Days)	Net Delay excluding Overlapping Period (in Days)	Activity	Detailed Reasons and Justifications of Delay

vi. Form 9-C excel sheet for consolidation of loans from each source. Please ensure correct Form 9-C excel sheet for each asset are uploaded on E-Filing Portal. Also, the 9C needs to be a formula linked computation sheet not the excel sheet containing the hard coded numbers downloaded from ERP Software.

vii. Form 12 and 12-A.

viii. Form 12-B, Calculation of IDC and Financing Charges.

ix. Calculation for Plant and Machinery cost for calculation of Initial Spares.

2. In case the above-mentioned information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-
(Kamal Kishor)
Deputy Chief (Legal)